GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1807
ANSWERED ON:29.11.2007
PRACTICE OF UNTOUCHABILITY AND CASTE DISCRIMINATION
Bhai Lal Shri ;Deshmukh Shri Subhash Sureshchandra;Krishnadas Shri N.N.;Owaisi Shri Asaduddin

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware of certain reports regarding untouchability and brutal caste discrimination still prevailing in certain parts of the country;
- (b) if so, the number of cases registered in this regard and the action taken thereon during the last three years, State/UT-wise; and
- (c) the steps taken by the Government to eradicate such social evils?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(SMT. SUBBULAKSHMI JAGADEESAN)

(a) to (c) The Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 are implemented by the concerned State Governments and Union Territory Administrations. The details in regard to total number of cases registered under the Acts are given in the Annexure.

The State Governments and Union Territory Administrations are addressed from time to time to implement provisions of the Acts in letter and spirit and provided due central assistance. A Committee under the Chairpersonship of the Hon'ble Minister of Social Justice & Empowerment has also been constituted, which has so far held three meetings at Delhi, Jaipur and Mumbai within one year. A meeting of the Inter-State Council was also held under the Chairpersonship of Hon'ble Prime Minister exclusively on the subject 'Offences of untouchability against Scheduled Castes and atrocities on Scheduled Castes and Scheduled Tribes'.